

National Company Law Appellate Tribunal,

New Delhi

Contempt Case (AT) No. 02 of 2020

In

Company Appeal (AT) (Ins) No.727 of 2019

IN THE MATTER OF:

Amit Naidu

...Petitioner

Vs.

Jafer Ali

...Respondent

Present:

For Petitioner: Mr. Salim A. Inamdar, Advocate.

ORDER

(Through Virtual Mode)

03.11.2020: It is represented on behalf of the Petitioner that the Respondent had paid the first instalment within the prescribed time. However, in respect of second instalment the same has not been fully paid despite the repeated reminders.

Hence, the Petitioner had preferred the Contempt Case (AT) No.02 of 2020, against the Respondent. As such this Tribunal, deems it fit and proper to issue Notice to the Respondent returnable in three weeks. Let the requisites be filed along with a process fee within three days from today. If the Appellant provides an e-mail address of the Respondent, service may also be effected in that mode. Also notice is permitted to be served on the Respondent through speed post.

The Registry is directed to List the matter on **27.11.2020**.

[Justice Venugopal M.]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

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